



**ROC.NO.7999/2016-B.SPL.**

Sir / Madam,

**SUB: DEBT RECOVERY TRIBUNALS (DRTs) - Filling up of 11 (eleven) existing/anticipated vacancies of posts of Presiding Officer in Debt Recovery Tribunals (DRTs) at Ahmedabad, Aurangabad, Bengaluru, Delhi, Hyderabad, Jaipur, Kolkata, Mumbai (02), Guwahati and Lucknow - Willingness from the eligible officers - Called for - Regarding.**

**REF: Letter F.No.7/11/2016-DRT dated 29-09-2016, from the Under Secretary (DRT), Government of India, Ministry of Finance, Department of Financial Services, New Delhi -110 001.**

-oOo-

I am to state that in the letter received from Under Secretary to the Government of India, Ministry of Finance, Department of Financial Services, New Delhi, It is informed that applications are being invited in the prescribed format in triplicate from among the District and Sessions Judges to fill up 11 (eleven) existing/anticipated vacancies of posts of Presiding Officer in Debt Recovery Tribunals (DRTs) at Ahmedabad, Aurangabad, Bengaluru, Delhi, Hyderabad, Jaipur, Kolkata, Mumbai (02), Guwahati and Lucknow and also to draw a panel of candidates for any unforeseen vacancy that may arise in any of the DRTs in the country up to 31.12.2016. The letter received in the above regard, along with its enclosures were placed in the High Court's Web site i.e., <http://hc.tap.nic.in>.

As directed, I am to request you to circulate the same among the District and Sessions Judges, working in your District / Unit and that the Officers, who are eligible may download the copy of above said letter along with its enclosures from the High Court's Web Site and submit their willingness applications (in original), directly to the High Court, on or before 28.10.2016 by **Speed post or any other source.**

Yours faithfully

  
13.10.16  
**REGISTRAR (VIGILANCE)**

To

1. The Chief Judge, City Civil Court, Hyderabad.
2. The Metropolitan Sessions Judge, Hyderabad.
3. The Chief Judge, City Small Causes Court, Hyderabad.
4. **THE PRL. DISTRICT AND SESSIONS JUDGES:**  
Adilabad, Anantapur, Chittoor, Cuddapah, East Godavari at Rajahmundry, Guntur, Karimnagar, Khammam, Krishna at Machilipatnam, Kurnool, Mahabubnagar, Medak at Sangareddy, Nalgonda, Nellore, Nizamabad, Prakasam at Ongole, Rangareddy District at L.B.Nagar, Srikakulam, Visakhapatnam, Vizianagaram, Warangal and West Godavari at Eluru.
5. The Registrar (I.T.-cum-Central Project Co-ordinator), High Court of Judicature at Hyderabad. (with a request to upload the letter of the Under Secretary to the Government of India, Ministry of Finance, Department of Financial Services, New Delhi, along with its enclosures in the High Court's Official website.)



F. No. 7/11/2016-DRT  
Government of India  
Ministry of Finance  
Department of Financial Services



To,

The Registrars General of all the  
High Courts of India

Sub: Filling up of the posts of Presiding Officer in Pay Band PB-4 Rs.37,400-67,000 plus Grade Pay of Rs.10,000 (pre-revised) in Debts Recovery Tribunals (DRTs).

Sir,

In continuation of this Department's vacancy circular of even number dated 13.04.2016, I am directed to say that it is now proposed to fill 11 (eleven) existing/anticipated vacancies of Presiding Officer in Debts Recovery Tribunals (DRTs) at Ahmedabad, Aurangabad, Bengaluru, Delhi, Hyderabad, Jaipur, Kolkata, Mumbai (02 Nos.), Guwahati and Lucknow and also to draw a panel of candidates for any unforeseen vacancy that may arise in any of the DRTs in the country up to 31.12.2016. The vacancies are subject to change without notice.

2. The eligibility for appointment to the post of Presiding Officer of a Tribunal is as under:

"A person shall not be qualified for appointment as the Presiding Officer of a Tribunal unless he is, or has been, or is qualified to be, a District Judge."

3. Consequent upon the amendment of section 6 of the Recovery of Debts due to Banks and Financial Institutions Act, 1993, notified as The Enforcement of Security Interest and Recovery of Debts Laws and Miscellaneous Provisions (Amendment) Act, 2016, the selected candidates shall hold office for a term of five years from the date on which he enters upon the office or till he attains the age of sixty five years, whichever is earlier.

4. The terms and conditions of the service applicable to the post of Presiding Officer, DRT will be regulated in accordance with Debts Recovery Tribunal (Salaries, Allowances and other terms and conditions of service of Presiding Officer), Rules, 1993, as amended from time to time (copy enclosed). Under the Rules, the post of Presiding Officer carries pay in Pay Band PB-4 Rs.37,400-67,000 plus Grade Pay of Rs.10,000 (pre-revised) and allowances as admissible to a Central Government Officer drawing similar Grade Pay.

5. It is requested that the posts may be circulated amongst the officers of the High Court and the particulars of the officers who are eligible and willing and whose services can be spared, may be forwarded in the prescribed application proforma (enclosed as Annexure) alongwith attested copies of Annual Confidential Reports for the last five years i.e. from 2011-12 to 2015-16 [If ACR/APAR for a period more than 3 months is not recorded then ACRs/APARs prior to 2011-12 for the matching period should be forwarded alongwith No Report Certificate (NRC)], information on disposal of cases in last two years, vigilance clearance and integrity certificate to the Under Secretary(DRT), Department of Financial Services, Ministry of Finance, 3<sup>rd</sup> Floor, Jeevan Deep Building, Sansad Marg, New Delhi-110001.

6. The applications submitted in response to this circular should reach this Department on or before 10<sup>th</sup> November, 2016. Advance copies of applications or applications received without requisite documents or those received after the last date will be summarily rejected. Those who have applied against this Department's vacancy circular of even number dated 13.04.2016 need not apply again.

7. The advertisement and prescribed application proforma is also available on this Ministry's website - [finmin.nic.in](http://finmin.nic.in) (URL: [http://financialservices.gov.in/vacancycirculars\\_index.asp](http://financialservices.gov.in/vacancycirculars_index.asp)).

Yours faithfully,

(V.V.S. Kharayat)  
Under Secretary (DRT)  
Tel. No: 011-23748769

Encl: as above

PROFORMA**APPLICATION FOR SELECTION TO THE POST OF  
PRESIDING OFFICER, DEBTS RECOVERY TRIBUNALS****PART-I**

1. Name in Full (in Block Letters) :
2. Date of Birth :
3. Father's/ Husband's name :
4. Present Address:
  - (i) Office (Address and Tel. No.)
  - (ii) Residence (Address and Tel. No):
  - (iii) Mobile No.
  - (iv) Email ID:
5. Parent department's complete Address:  
(With Telephone No., FAX No. and E-mail ID\*)
6. Educational qualifications :
7. (a) Date of entry in the service, if applicable:  
(d) Name of service:
8. Details of postings (in last 10 years):

Recent passport  
size photograph  
duly signed by  
the applicant

S. No.	Designation	Department/ Office	Organisation	Period	
				From	To

9. (a) Present post held:
- (b) Date of appointment in present post, on regular basis:
- (c) Present Pay-Scale:
- (d) Present Basic pay:

10. Date of Retirement :
11. (a) Whether any Disciplinary action/ charge sheet is pending/contemplated:
- (b) Date of return from previous Deputation, if any:
- (c) No. of cases disposed of in past 2 years:  
(in case of Judicial Officers only)
12. (a) Date of Enrollment as Advocate :
- (b) Years of practice :
- (c) Whether enrollment Certificate is surrendered:  
with Bar Council
- (d) If so, since when:
13. (i) Annual Income (in case of practicing Advocate):  
(Please enclose copy of ITR for AY 2015-16)
- (ii) Professional Income (AY 2015-16)
14. How qualified for the post applied for :  
(Please give full details)
15. Whether belongs to SC/ ST/ OBC :
16. Preference for place of posting: 1.....
- (In respect of existing vacancies 2.....
- 3.....
- 4.....
- 5.....
17. Preference for place of posting 1.....
- for the panel in respect of 2.....
- unforeseen vacancies that may 3.....
- arise upto 31.12.2016
18. Any other Qualifications/ Experience  
not covered above :

Certified that the information furnished above by me is correct.

(Name & Signature of Candidate)

Place: \_\_\_\_\_

Date: \_\_\_\_\_

**PART-II**

(To be filled by Cadre Controlling Authority of the Applicant.)

**OFFICE OF .....**

Certified that the particulars given above by the applicant are correct as per records available in the registry of the Supreme Court/ High Court/ records of Department/ Office of ..... (strike off whichever is not applicable).

2. It is also certified that Shri/Smt./Ms. .... is clear from vigilance angle and no disciplinary case is pending or contemplated against the officer.

3. It is also certified that Integrity of Shri/Smt./Ms. .... is .....

4. The attested copies of the Annual Confidential Reports (ACRs)/ Annual Performance Appraisal Reports (APARs) for the last 5 years i.e. 2011-12 to 2015-16 (Other than High Court Judges/ Advocates) are enclosed [If ACR/APAR for a period more than 3 months is not recorded then ACRs/APARs prior to 2011-12 for the matching period need to be forwarded alongwith No Report Certificate (NRC).

5. It is hereby certified further that this Department/Office shall have no objection to the relieving of the said officer, in case he/she is selected for the post of Presiding Officer, Debts Recovery Tribunal.

*(Name & Signature & Tel. No.  
of Officer with Official Stamp)*

Place: \_\_\_\_\_

Date: \_\_\_\_\_